

**HIGH COURT OF KARNATAKA  
BENGALURU**

July 12, 2020

**NOTICE**

**(FOR HIGH COURT, PRINCIPAL SEAT AT BENGALURU)**

1. The Government of Karnataka has announced lockdown in the city of Bengaluru from 15<sup>th</sup> July 2020. As a result of lockdown, very few members of the staff will be able to attend the High Court at Bengaluru. Therefore, for the period commencing from 15<sup>th</sup> July 2020 till the lock down is over, fresh appointments for filing of fresh matters will not be given. Appointments will be given only for filing of Caveats and for filing of miscellaneous documents in respect of the cases which are already permitted to be listed. Appointments will be provided for payment of process fees and Court fees. Appointments which are already given for fresh filing of new cases from 15<sup>th</sup> July 2020 will not be disturbed. The appointments given for rectification of the objections from 15<sup>th</sup> July 2020 stand cancelled till the lock down is over. No fresh appointments for rectification of objections will be given unless there is a specific order of the Court to that effect

2. Till the lock down is over, from 15<sup>th</sup> July 2020, the matters which are listed for physical hearing/Video Conferencing (optional) will not be listed.
3. E-filing facility as provided in Standard Operating Procedure already notified will continue with modification that only exceptionally urgent matters which cannot wait till lock down is withdrawn will be permitted to be e-filed.
4. Notwithstanding the fact that very few staff members will be able to visit the High Court from 15<sup>th</sup> July 2020 till the lock down is over, efforts will be made to list all the cases for Video Conferencing in which dates have been fixed on the basis of memo filed by e-mail. But, sitting of few Judges may be cancelled.
5. Hereafter, till lock down is withdrawn, memo submitted by e-mail for listing of only exceptional urgent cases will be entertained. Therefore, while making requests for listing of cases by submitting memo as provided in the Standard Operating Procedure, the Advocates and parties-in-person will have to make out a case of extreme urgency. Unless extreme urgency is made out, listing of cases will not be permitted.

6. An appeal is made to members of Bar not to apply for listing of cases unless an exceptional urgency is involved and the cases cannot wait till lockdown is withdrawn. Co-operation of members of the Bar is solicited.
7. Subject to the above modification, Standard Operating Procedure dated 10<sup>th</sup> July 2020 will continue to operate.
8. The above directions are applicable only to the Principal Bench of High Court of Karnataka. The working of Benches of Dharwad and Kalaburagi will continue as notified on 10<sup>th</sup> July 2020.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL